

Coal Mine in Phulliani District

260. **Shri B C Prodhan:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that there is a coal mine at Gochapara village in Phulliani District, Orissa State; and

(b) if so, the steps proposed to be taken in the matter of its exploitation?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Presumably the reference is to Gochapara Village in Phulbani District. But there is no coal mine in the village

(b) Does not arise

Field Staff of Life Insurance Corporation

261 **Shri S M Banerjee** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No 310 on the 26th November, 1956 and state the pay scales of the four grades of the field staff of the Life Insurance Corporation?

The Minister of Finance (Shri T T. Krishnamachari). The pay scales of the four grades of the field staff of the Life Insurance Corporation are as follows —

(i) *Probationary Inspectors*

Salary Rs 100 p.m (without Dearness Allowance) plus a commission equal to 10 per cent of the excess over Rs 6,000 of the income from first years' premium on business introduced

(n) *Junior Inspectors*

Salary Rs 120 p.m plus Dearness Allowance Rs 55 and conveyance allowance Rs 50 p.m (or Rs 75 p.m if he maintains a motor cycle) plus a commission equal to 10 per cent of the excess over Rs 20,000 of the income from first year's premium on business introduced,

(ii) *Senior Inspectors:*

Salary: Rs 250 p.m plus Dearness Allowance Rs 65 and conveyance Allowance Rs. 150 (or Rs 175 p.m if he maintains a car) plus a commission equal to 10 per cent of the excess over Rs 50,000 of the income from first year's premium on business introduced

(iv) *Selection Grade*

Salary Rs 300 rising by annual increments of Rs 20 to Rs 500 p.m plus Dearness Allowance Rs 70, 75 or 80 according as salary does not exceed Rs 300, Rs 400 or Rs 500 p.m Conveyance allowance Rs 150 p.m (or Rs 175 p.m if he maintains a car) plus a commission equal to 10 per cent of the excess of the income from first year's premium on business introduced over Rs 55,000 increased every year by Rs 2,500 to Rs 80,000

Subordinate Law Courts in Delhi

262 **Shri V P Nayar:** Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the subordinate Law Courts in Delhi provide no proper accommodation in their premises for the lawyers and clients, and

(b) whether the Government of India propose to take any steps to remedy this?

The Minister of Home Affairs (Pandit G. B. Pant). (a) and (b) *Criminal Courts* The lawyers have been provided with a suitable Bar Room and Chambers for their clerks and clients. In courts they are provided with chairs and tables. Benches are provided in verandahs of the courts for litigants

Civil Court There is a Bar Room for the use of Lawyers in court buildings. There are no separate Chambers for the Lawyers or their clients. In courts the Lawyers are provided with chairs and tables and benches are provided in verandahs of the courts for the litigants